

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1764
ANSWERED ON:05.03.2015
DIRECTIONS BY BAR COUNCIL OF INDIA
Vichare Shri Rajan Baburao

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Bar Council of India (BCI) has written to Bar Councils of various States particularly Delhi for not enrolling students from the academic year 2011-12 as advocates in the absence of extension of approval/affiliation of law institutions/colleges;
- (b) if so, the details thereof along with the reasons therefor;
- (c) the reaction of the Government to the said direction of the BCI; and
- (d) the present status of implementation of the said direction?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

- (a) and (b) : Yes, Madam. The Bar Council of India in the year 2014 has written to various State Bar Councils not to enroll the students from the Law Colleges (as per Annexure-I) who have not applied to the Bar Council of India from the academic year 2011-12 as they are running without proper infrastructure and faculties, etc.
- (c): Powers regarding standards of legal education and qualification for enrolment as an advocate is vested in the Bar Council of India, which is a Statutory Body set up under the provisions of the Advocates Act, 1961 (25 of 1961). Therefore, no action was required by the Government in this regard.
- (d) : The Bar Council of India has allowed the students provisionally for enrolment as advocate who have passed out from the Law Colleges which have applied to the Bar Council of India after the said direction to enroll as advocates.